

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 371 OF 2018 &
IA NO. 734 OF 2018**

Dated: 27th March, 2019

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Madhya Pradesh Power Management Co. Ltd.	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Aashish Anand Bernard
Mr. Paramhans Sahani

Counsel for the Respondent(s) : Mr. Mahip Singh for R-4
Mr. Alok Shankar for R-8

ORDER

Another two weeks' time is extended at the request of learned counsel appearing for the Respondent No.4 and 8 for the compliance of order dated 13.12.2018 for filing reply i.e. on or before 26.04.2019 after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed on or before 27.05.2019 after duly serving copy to the other side.

List the matter on **05.07.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/bn

**(Justice N. K. Patil)
Judicial Member**